

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.167/MP/2021

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of 'Change in Law events' relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents.

Date of Hearing : 22.12.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : Tamil Nadu Generation and Distribution Corp. Ltd.
(TANGEDCO) and Anr.

Parties Present : Shri Aswini Kumar Tak, Advocate, APNRL
Shri Deepak Khurana, Advocate, APNRL
Shri Ravi Kishore, Advocate, PTC
Shri Keshav Singh, Advocate, PTC
Ms. Anusha Nagarajan, Advocate, TANGEDCO

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the reply of Respondent No.1, TANGEDCO has been received only on 19.12.2022 and accordingly, prayed for additional time to file the rejoinder. The learned counsel also sought liberty to file additional affidavit in terms of direction of the Commission vide Record of Proceedings for hearing dated 29.9.2022.

2. Learned counsel for Respondent No.1, TANGEDCO also sought liberty to file its response to the additional affidavit to be filed by the Petitioner.
3. Considering the submissions made by the learned counsel for the parties, the Commission directed the Petitioner to file its rejoinder and additional affidavit within three weeks with copy to the other side and the Respondents were permitted to file their response to the additional affidavit of the Petitioner, if any, within two weeks thereafter.
4. The Petition shall be listed for hearing on 14.3.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**